GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO.2715
TO BE ANSWERED ON 18.03.2021

UNSATISFACTORY CONDITION OF JUVENILE HOMES

2715. SHRI RAM NATH THAKUR:

Will the Minister of Women and Child Development be pleased to state:

(a) whether Government's attention has been drawn to the fact that the condition of juvenile homes in the country is not satisfactory;

(b) if so, the concrete action taken by Government to provide better facilities to the children in these juvenile homes; and

(c) whether Government has taken any punitive action against the managers of the said juvenile homes who are not managing them properly?

ANSWER

MINISTER WOMEN AND CHILD DEVELOPMENT
(SRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The Juvenile Justice (Care and Protection of Children)Act, 2015 and the Model Rules, 2016 framed thereunder inter-alia specific the benchmark of services to be delivered to the children and prescribe the monitoring framework.

Due action is taken by the Ministry in coordination with the States/UTs, as and when any complaint is received. As per the report submitted by the States/UTs, 436 Institutions were closed on account of non-compliance of provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015 from 01.08.2019 to 01.08.2020.

The National Commission for Protection of Child Rights had conducted Social Audit of Child Care Institutions (CCIs) in the country. The irregularities and violations observed therein were communicated to the concerned DMs/DCs for taking necessary action.

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